

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.281/2017**

VIJAY KOHLI

Decree Holder

Versus

INDERJEET SINGH

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.449/2017**

KUSUM

Decree Holder

Versus

NAND KISHORE

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.187/2018**

PRITPAL SINGH

Decree Holder

Versus

SHANTA GOSH

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.269/2018**

ASHOK GANDHI

Decree Holder

Versus

RENU AHUJA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Jugal Wadhwa and Sh. Raghav Goel, counsels for DH.  
None for JD.

Counsel for DH submits that the JD is still not allowing the premises to be opened and complying with the orders passed by this court. It is further requested that the order passed by this court is required to be given effect.

Since process could not be issued and Bailiff cannot be appointed during the virtual hearing and prevalent pandemic, hence, matter is adjourned.

Put up the matter before the regular court on 16/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.510/2018**

KAMALPRIT SONI

Decree Holder

Versus

M/S SHIVAMIT EXPORT

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.40/2019**

MURARILAL

Decree Holder

Versus

ARJUN

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None for DH.

Sh. Pushkar Walia, counsel for JD.

None joined the video conferencing on behalf of DH, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.158/2019**

MANBIR SINGH SANDHU

Decree Holder

Versus

TARAN PREET KAUR

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Pradeep Murria, counsel for DH.

None for JD.

Counsel for DH states that possession has already been given the DH and now the execution only pertains to arrears of rent. Since none joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up the matter before the regular court on 16/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.181/2019**

ACE FOOTMARK PVT LTD

Decree Holder

Versus

S.R. ZEE ENTERPRISES

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.392/2019**

CORPORATION BANK

Plaintiff

Versus

MUSKAAN AHUJA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.225/2019**

BSES RAJDHANI POER LTD

Decree Holder

Versus

HIRA LAL

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.226/2019**

BSES RAJDHANI POER LTD

Decree Holder

Versus

RAVINDER KUMAR

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.246/2019**

BSES RAJDHANI POWER LTD

Decree Holder

Versus

SHIVANI

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.265/2019**

LOKESH DHINGRA

Decree Holder

Versus

ASHA SEHGAL

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.401/2019**

HDFC BANK LIMITED

Decree Holder

Versus

DEVENDER SINGH

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.440/2019**

BSES RAJHANI POWER LTD

Decree Holder

Versus

PAWAN

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.442/2019**

BSES RAJHANI POWER LTD

Decree Holder

Versus

SEEMA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.666/2019**

BSES RAJDHANI POWER LIMITED

Decree Holder

Versus

RAI SINGH

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.667/2019**

BSES RAJDHANI POWER LIMITED

Decree Holder

Versus

REKHA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.685/2019**

SURENDER PAL VERMA

Decree Holder

Versus

JAGAT NARAIN SHUKLA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.771/2019**

KOTAK MAHINDRA BANK LIMITED

Decree Holder

Versus

RANJEET SINGH

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Gaurav Rathore, counsel for DH.

Counsel for DH states that he does not have the Whatsapp mobile number and the e-mail address of the JD. Therefore, service upon the JD through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for further proceedings before the regular court on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.772/2019**

KOTAK MAHINDRA BANK LIMITED

Decree Holder

Versus

NEERAJ CHHABRA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Gaurav Rathore, counsel for DH.

Counsel for DH states that he does not have the Whatsapp mobile number and the e-mail address of the JD. Therefore, service upon the JD through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for further proceedings before the regular court on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.773/2019**

KOTAK MAHINDRA BANK LIMITED

Decree Holder

Versus

GINNI BHARIJA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Gaurav Rathore, counsel for DH.

Counsel for DH states that he does not have the Whatsapp mobile number and the e-mail address of the JD. Therefore, service upon the JD through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for further proceedings before the regular court on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.825/2019**

MEENA KUMARI

Decree Holder

Versus

DDA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.855/2019**

GOLDEN M.P. CHIT FUND PVT LTD

Decree Holder

Versus

KARAMJEET SINGH AND ORS

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. H.K. Tolani, counsel for DH.

Counsel for DH states that he does not have the Whatsapp mobile number and the e-mail address of the JD. Therefore, service upon the JD through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for further proceedings before the regular court on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.22/2020**

AU SMALL FINANCE BANK LTD

Decree Holder

Versus

SURESH CHAND

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Rajiv Ranjan, counsel for DH.

Counsel for DH states that service has not yet been effected upon the JD. He further states that he will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the JD within a week from today.

Upon doing so, let notice of the execution petition be issued upon the JD through Whatsapp and E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the DH.

Put up for report/further proceedings on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Misc. NO.04/2020**

DINESH KUMAR

Plaintiff

Versus

ADIDEV HERBALS PVT LTD.,

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Misc. NO.05/2020**

BISHAN LAL

Plaintiff

Versus

MANJEET

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present: - Sh. Tara Chand Sharma, counsel for plaintiff.

Counsel for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.264/2020**

MUKESH

Plaintiff

Versus

AURN KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.609/2020**

SUSHILA AGGARWAL & ANR

.....Plaintiffs

Versus

RANBIR SINGH DAHIYA & ANR

.....Defendants

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. M.P. Sinha, counsel for plaintiff.

Sh. Shailender Dhaiya, counsel for defendant no.1.

1. Ld. Counsel for the plaintiff has pointed out that a notice has been pasted by the defendant no.1 at the main gate/wall of the suit property, the photograph of which is also annexed at Page-20 of the application filed by Plaintiffs u/s 11 & 12 of the Contempt of Courts Act r/w Order XXXIX R.2A CPC by the plaintiff. The notice reads as follows:

“This is a residential plot. There is no commercial shop/parlour in this plot. Trespassers/customers will be prosecuted. CASE IS PENDING IN COURT”.

Ld. Counsel for the plaintiff submits that this photograph was taken on 26/07/2020 and the said notice is still posted at the main gate/wall of the suit premises. Counsel for plaintiffs has argued that the said notice interferes with the business of the plaintiffs and is in complete violation of the orders dt.04/07/2020 passed by this Court whereby it was directed that defendant no.1 shall not create any obstruction/interference in the access of plaintiffs and their customers to the suit property and they shall

have a free and unobstructed right of way. The said order was further extended vide order dt. 28/07/2020.

2. On the other hand, Ld. Counsel for the defendant no.1 states that as per one RTI reply issued by North MCD, the plaintiffs do not have any license to run the beauty parlour from the suit property. He further submits that the plaintiff is trying to take advantage of an order passed by this Hon 'ble Court and is running an illegal parlour without any license and proper permissions from the Government Authorities. Ld. Counsel for the defendant no.1 has not disputed the said notice is pasted on the main gate/wall of the suit premises and he further states that no wrong as such is committed by the defendant no.1 by pasting such notice. He further states that the license is required to be renewed every year, but it has not been done so by the plaintiff. It is also stated by the defendant no.1 that notice on the outer wall was put up by the defendant no.1 before passing of the order dt.04/07/2020 and defendant no.1 has only apprised the public about the illegal parlour being run by the plaintiffs.

3. Arguments of both the counsels were heard at length. The court has perused the notice which is admittedly put up by the defendant no.1 at the main gate/wall of the suit premises. *Inter alia* the notice states that "case is pending in court" whereas counsel for defendant no.1 states that the said notice was put up before the institution of the present suit. Upon query from the counsel appearing for defendant no.1 as to which case was pending between the parties and for what purpose and in which court, the counsel for the defendant no.1 failed to give any satisfactory response. The notice states that "*customers will be prosecuted*" which inevitably create an image in the mind of the reader or any customer approaching towards the shop of plaintiffs that they would in fact commit an offence by obtaining the services of the

plaintiffs at their beauty parlour. Ld. Counsel for plaintiff has also pointed out the registration certificate issued by Municipal Corporation of Delhi in favour of plaintiff no.2 which states category of trade as that of “beauty parlour” and certain receipts of payments issued by MCD in the favour of the plaintiff no.2. *Prima facie* the perusal of said registration certificate and receipts issued by MCD shows that the plaintiffs have obtained certain permissions. Whether or not the plaintiffs have obtained all requisite permissions to run the beauty parlour is to be seen during the course of trial in the present case. Even otherwise, the Defendant no. 1 has failed to point out any specific violation by the Plaintiffs of any particular municipal statute, rule or regulation.

4. The court has specifically directed the defendant no.1 in order dt.04/07/2020 that the defendant no.1 shall not create any obstruction or interference in the access of the customers of the plaintiffs to the suit property and they shall have an unobstructed right of way towards the shop of the plaintiffs. From the perusal of the notice it is quite evident that the defendant no.1 has not followed the directions passed by this court in order dt.04/07/2020 in its letter and spirit. In the considered opinion of this court, putting up this notice does in fact create hindrance and in the plaintiffs’ business. Bare perusal of the notice shows that it will create apprehensions in the mind of prospective customers of the Plaintiffs and may also lead to loss of business.

5. Defendant no.1 is not expected to take the law unto themselves and intimidate the customers of the plaintiffs by putting up notices or trying to create apprehensions through any other means. In any event, Defendant No. 1 is at liberty to bring any violation by the Plaintiffs to the notice of the municipal authorities. In these circumstances it is appropriate that the notice/poster pasted at the main

gate/wall of the suit property i.e. a beauty parlour located at Shop bearing No.2 & 3, Ground Floor, property bearing Municipal No.10/357, Sunder Vihar, Near Paschim Vihar, Delhi – 110087 be taken down immediately by the plaintiffs. In case of any obstruction or resistance from anyone, the concerned SHO of Police Station Paschim Vihar is hereby directed to provide ample police assistance to the plaintiff for the said purpose. Let a copy of this order be sent to the SHO, Police Station Paschim Vihar for compliance.

6. It is appropriate that report from North MCD be also called. Let a notice be issued to North MCD and they are directed to file a status report before the next date of hearing pertaining to the licenses/permissions which are required to be obtained by the plaintiffs for the purpose of running the beauty parlour at the suit property and the details of such permissions obtained by the plaintiffs. The concerned officer of appropriate Department of North MCD is directed to attend the court proceedings on the next date of hearing. Let a copy of this order to also sent alongwith the notice.

Now to come up for framing of issues on 24/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Contempt Petition NO.06/2020**

SUSHILA AGGARWAL

Plaintiff

Versus

RANBIR SINGH DAHIYA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present: - Sh. M.P. Sinha, counsel for plaintiff.

Sh. Shailender Dhaiya, counsel for defendant no.1.

At joint request, matter is adjourned.

Put up for arguments with the main suit file on 24/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.27740/2013**

D.P. CHIT FUND PVT.LTD.

Decree Holder

Versus

DEVENDER SINGH RATHORE

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.62931/2016**

BISHAN LAL

Decree Holder

Versus

MANJEET

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Tara Chand Sharma, counsel for DH.

None for JD

Matter is listed for evidence. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.297/2017**

DINESH KUMAR

Decree Holder

Versus

ADIDEV HERBALS PVT LTD

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.162/2018**

DEEPAK PANDEY

Decree Holder

Versus

SHESHMANI MISHRA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.27/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**EX NO.275/2018**

AJIT JAIN

Decree Holder

Versus

MAHESH KUMAR SHARMA

Judgment Debtor

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/08/2020

Present:- Sh. Hitesh Khanna, counsel for DH.

None for JD.

Counsel for DH states that some application filed by the JD is pending, however, he does not have the details as he is not carrying the file. Considering the same matter is adjourned.

Put up for arguments/further proceedings on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/08/2020